

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.7372 of 2019**

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Krishna Kumar Das & Others	....	....	....	Petitioners
Versus				
The State of Jharkhand & Others	....	....	....	Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioners	: Mr. Shree Krishna Pandey, Advocate
For the Respondents-State	: Mr. Mukesh Kumar Sinha, Sr. S.C. I
For the Respondent No.4	: Ms. Richa Sanchita, Advocate

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**04/25.06.2020** Heard Mr. Shree Krishna Pandey, learned counsel for the petitioners and Mr. Mukesh Kumar Sinha, Sr. S.C. I, learned counsel for respondents-State and Ms. Richa Sanchita, learned counsel for respondent no.4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for respondents are directed to file counter affidavit within a period four weeks.

Let notice be issued to respondent no.6 under registered cover with A/D as well as by ordinary process for which requisites etc. must be filed within two weeks.

Post this matter after appearance of respondent no.6.

**(Sanjay Kumar Dwivedi, J.)**

Anit